

Shri Phizo has written a letter to the hostiles equiring about the atrocities, supposed atrocities, committed by the army and the civil administration and they have written a letter to Shri Phizo, saying it is the army that is committing excess but not the civil administration. This establishes my contention that the civil administration is in collusion with the Naga hostiles and the situation, as I have pointed out yesturday, is that they have rather immobilised the army from operation by saying they would secure the release of the captured IAF men, and they deputed an officer who also failed in spite of his Many attempts; though the Prime Minister has denied it by saying that some underlings did it. This is the problem. This is a reflection on the state of affairs obtaining in the administration and this is a reflection on the security measures, and that is why I want to say . . .

Mr. Speaker: Order, order.

Shri D. C. Sharma (Gurdaspur): Why this long speech?

Mr. Speaker: Has the Prime Minister anything to say?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): No, Sir.

Mr. Speaker: Matters go on appearing in newspapers. I do not know whether it is the duty of the Government to go on contradicting them from time to time. This matter came up only yesturday and a number of questions were asked. The hon. Defence Minister was also here, and he said we are pursuing this matter. The question was as to the progress that has been made in getting the release of those people who are under arrest. He said, "We are making progress, but until they are actually released there is no meaning in saying how we are pursuing this matter. This will be giving away the method by which we are pursuing it with the opponents." That is the danger. The persons there may have the informa-

tion, but even if that information is true what is available to the hon. Member from newspapers must be available to the Government also. In view of what the hon. Defence Minister said yesterday, if from stage to stage they say that they have come to know of this and that it is true or it is not true, it will not be in the best interests. It is not as if the hon. Member alone is watchful. I would advise him to inform the Government if he comes to know of a particular thing. Because there is a small difference between the two, why should he think that he ought not to approach the Government at all and raise every matter here, when the hon. Defence Minister has said that it is not in public interest? Everybody is interested in seeing that they are released as early as possible. Therefore under these circumstances I refuse to give my consent to it. The hon. Member sometimes becomes irrepressible. That is my difficulty.

12.11 hrs.

PAPERS LAID ON THE TABLE

RUBBER (AMENDMENT) RULES

The Deputy Minister of Commerce and Industry (Shri Satish Chandra). Sir, I beg to lay on the Table a copy of the Rubber (Amendment) Rules, 1961 published in Notification No S.O. 163 dated the 21st January, 1961, under sub-section (3) of Section 25 of the Rubber Act, 1947. [Placed in Library, See No. LT-2662/61.]

NOTIFICATIONS ISSUED UNDER MINES ACT

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): Sir, I beg to lay on the Table a copy of each of the following Rules under sub-section (7) of Section 59 of the Mines Act, 1952:—

- (i) The Mines (Amendment) Rules, 1960 published in Notification No. G.S.R. 31 dated the 7th January, 1961.
- (ii) The Mines Creche (Amendment) Rules, 1961 published